

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 221/2010 (Suo Motu)

**Coram: Dr. Pramod Deo, Chairman
Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 21.6.2011

Date of Order: 23.6.2011

In the matter of:

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the schedule.

In the matter of:

Department of Power, Government of Meghalaya, Shillong

.....Respondent

The Following were present:

1. Shri Rajib Sutradhar, NERLDC
2. Shri A. Kharpan, MeECL

ORDER

The Commission vide its order dated 30.5.2011 had directed as under:

In our order dated 25.4.2011, we had directed Officer in charge of Meghalaya Energy Corporation Limited to personally ensure that UI dues are liquidated. Since an amount of ` 15.63 crore is still outstanding against Meghalaya, we direct Chairman cum Managing Director, Meghalaya Energy Corporation Limited, Shillong to personally appear before us on next date of hearing to explain the reasons of non-compliance of our order dated 25.4.2011. It is clarified that the notice for personal appearance shall be dispensed with if entire outstanding UI dues including the current dues is liquidated by 10.6.2011.

2. The representative of the respondent submitted that all outstanding UI charges against Department of Power, Government of Meghalaya, Shillong have been settled till April 2011. He further submitted that due to onset of



monsoon, the State would have UI receivables during May/June 2011. The position was confirmed by the representative of North Eastern Regional Load Despatch Centre.

3. Since the respondent has complied with our order dated 30.5.2011, we discharge the notice against Department of Power, Government of Meghalaya, Shillong under Section 142 of the Electricity Act, 2003.
4. Petition No. 221/2010 is disposed of in terms of the above.

Sd/-
(M. Deena Dayalan)
Member

sd/-
(V. S. Verma)
Member

sd/-
(S Jayaraman)
Member

sd/-
(Dr Pramod Deo)
Chairperson

